

**Synergy for skill development programmes**

859. PROF M.V. RAJEEV GOWDA: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether the Ministry has thought about creating synergy within several departments and coordination within several skill development programme to avoid duplication of role and policy confusion, if so, details thereof;
- (b) whether any evaluation methods have been incorporated in skill development programmes to ensure just utilization of resources, if not, the reasons therefore; and
- (c) the steps taken to improve the percentage of private firms offering formal training programmes to its employees, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDY): (a) to (c) In order to bring out necessary synergy and harmony amongst different Ministries and Departments implementing various skill development programme, the Government of India had constituted a Committee under the Chairmanship of the Chairman, National Skill Development Agency (NSDA) with Secretaries of different Ministries/ Departments as members *vide* Notification dated 02.12.2013 in this regard. The Committee in its report has covered the whole spectrum implementation of various skill development programmes such as inputs/output, funding/cost norms, third party certification and assessment, including engagement of private firms. Report of the Committee was placed in the website of NSDA for comments and suggestions of various stake holders including general public. Inputs received in this regard are under examination of this Ministry for formulation of an appropriate guideline for the purpose.

**Schemes for Scheduled Castes of backward districts**

860. SHRI PARIMAL NATHWANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has launched various schemes for the development of the students belonging to the Scheduled Castes in the backward districts of the country during each of the last three years and the current year, if so, the details thereof; and
- (b) the details of the budgetary allocation and the expenditure incurred on such schemes during the said period, State/UT-wise?